

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 131

CP (IB) No. 13/Chd/Hry/2024

IN THE MATTER OF:

Anshika Mittal

...Petitioner

Vs.

Inayat Healthcare Pvt. Ltd.

...Respondent

Under Section: 241(1) & 242(4), IBC, 2016

Order delivered on 09.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Mandeep Gujral, Advocate

For the Respondent : Mr. Mast Ram Chechi, PCS

ORDER

This matter is taken up on urgent mentioning.

It is stated by learned PCS for the respondent that reply has been e-filed.

Let the hard copy of the same be filed within two days. List the matter on 18.04.2024.

-sd-

(L. N. GUPTA)
MEMBER (T)

-sd-

(HARNAM SINGH THAKUR)
MEMBER (J)

SM